

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4306
ANSWERED ON:19.05.2006
VIOLATION OF RULES
Mandal Shri Sanat Kumar

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) the number of cases registered against companies for alleged violation of existing rules and regulations during the last three years; and

(b) the details of action taken against such companies?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) The number of cases registered against companies for violation of the provisions of the Companies Act, 1956 during the last three years, for which authenticated data is available, are as under:-

2002-2003	9154
2003-2004	6552
2004-2005	8129

(b) The action taken against such companies depends on the orders of the Hon`ble Court or as per orders of the Compounding Authority under section 621A of the Companies Act, 1956.